

**Central Administrative Tribunal  
Principal Bench, New Delhi**

OA No.3852/2015

New Delhi, this the 26th day of October, 2015

**Hon'ble Mr. Justice L.N. Mittal, Member (J)  
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Rohit Sarawat  
SI (Ex.) in Delhi Police,  
PIS No. 16090173  
Aged about 32 years  
S/o Retd. Insp. Surender Kumar (Sand)  
R/o Quarter No. 225, Type-II  
PC Ashok Vihar, New Delhi. .... Applicant.

(By Advocate: Mr.Anil Singal)

**Vs.**

1. Govt. Of NCT of Delhi  
Through Comissioner of Police  
PHQ, IP Estate, New Delhi.
2. Deputy Commissioner of Police  
General Administration  
PHQ, IP Estate, New Delhi. .. Respondents

(By Advocate:Mr. K.M.Singh)

**ORDER (ORAL)**

**By Justice Mr. L.N.Mittal, Member (J);-**

As agreed to by the leaned counsel for the parties, the instant OA is disposed of at the admission stage itself, with a direction to the respondents to decide the appeal preferred by the applicant against the impugned order and till the decision of the said appeal, the impugned order shall not be given affect to, and in case the appellate order goes against the applicant, the same shall not be implemented for five working days of the Tribunal after the said order is communicated to the applicant.

**(Shekhar Agarwal)  
Member (A)**

**(L.N.Mittal)  
Member (J)**

